

**Memorandum from Kerala for
Providing Assistance to
Coconut Growers**

1127. SHRI K. A. RAJAN : Will the Minister of IRRIGATION be pleased to state :

(a) whether a delegation representing Kera Karshaka Sangham, Kerala, met him and submitted a memorandum regarding some of the serious problems being faced by the coconut growers in the State ; and

(b) if so, the details thereof and Government's reaction to the demands concerning his Ministry ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b) A delegation of Kera Karshaka Sangham, Kerala called on the Union Minister for Irrigation on 26th October when a copy of the Memorandum, which was also submitted to the Prime Minister and others by the Sangham, was handed over. The points concerning the Ministry of Irrigation relate to development of irrigation potential with special reference to ground water exploitation. It has also been suggested, for providing incentives for exploitation of tubewell schemes by way of concessions/subsidies, to enhance the productivity of coconut, cocoa, pepper, clove and other spices.

Water being a State subject under the Constitution, action on various issues raised in the Memorandum has to be taken by the State Government. The State Government has provided an outlay of Rs. 59.7 crores for 1983-84 under major and medium irrigation projects and Rs. 7 crores for minor irrigation schemes. An amount of Rs. 77 lakhs out of the provision under the Minor Irrigation has been earmarked for investigation and development of ground water resources which would cover provision for supply of water of coconut plantations etc. However, because of the prevalent drought situation, during the current year, the State Ground Water Depart-

ment is fully engaged itself in providing bore wells for drinking water purposes.

**High Price Fixed for Slum Tenements
in Ranjit Nagar, New Delhi**

1128. SHRI RAM LAL RAHI : Will the Minister of WORKS AND HOUSING be pleased to refer to reply to Unstarred Question No. 4560 dated 24 March, 1975 regarding amount earmarked for maintenance of slum tenements and state :

(a) whether the price fixed for the slum tenements in Ranjit Nagar, Delhi is Rs. 15160 per tenement to be paid in lump sum and Rs. 27473 in instalments ;

(b) if so, the reason for fixing such an exorbitant price to be paid by poor slum dwellers ;

(c) whether this price has been fixed on 'no loss no profit' basis ; and

(d) whether any subsidy will be given to the slum tenement allottees while realising the price of these tenements from them ; if so, the amount thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING ((SHRI MOHAMMAD USMAN ARIF) : (a) The D.D.A. has informed that the price fixed for a lot of 992 tenements in Ranjit Nagar is Rs. 15,160.00 per tenements and the price when paid in instalment would be Rs. 28,234.48.

(b) and (c) The D.D.A. has intimated that the lease premium has been calculated on 'no loss no profit' basis and it is not exorbitant.

(d) There is no proposal to give any subsidy.

**Delay in Fixing Price of Slum
Tenements in Ranjit Nagar,
New Delhi**

1129. SHRI RAM LAL RAHI :

Will the Minister of WORKS AND HOUSING be pleased to refer to reply to Unstarred Question No. 2608 dated 5 December, 1977 regarding slum tenements in Ranjit Nagar, New Delhi and state :

(a) the date on which the construction of slum tenements in Ranjit Nagar, New Delhi was started ;

(b) the date on which the construction of these tenements was completed ;

(c) the date on which the price for these tenements was fixed ;

(d) the reason for delay in fixing the said price ; and

(e) the period for which these tenements remained vacant due to non-allotment ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) The information as given by the D.D.A. is given below :

No. of tenements	Date on which construction of tenements started	Date of completion
384	23-1-1965	31-12-70
992	5-6-1966	9-3-72
544	14-4-1975	14-12-76

(c) As reported by the DDA, the price of the tenements was fixed on 8-9-1983.

(d) The D.D.A. have informed that the lease premium for allotment on hire-purchase basis could not be worked out as the accounts of the schemes were not finally closed.

(e) As reported by the D.D.A. 992 tenements constructed in 1972 remained unallotted for a little over one Year

and the remaining tenements were allotted almost immediately after their completion.

वनस्पति घी में चर्बी को मिलाना

1130- श्री अशफाक हुसैन : क्या खाद्य और नागरिक पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या किसी केन्द्रीय कानून या उसके अन्तर्गत बनाए गए नियमों के अधीन वनस्पति घी में गाय, सुअर, भेड़, बकरी या किन्हीं अन्य पशुओं की चर्बी मिलाने पर प्रतिबंध है ; और

(ख) यदि हां, तो उस कानून और उससे सम्बन्धित धाराओं का ब्यौरा क्या है तथा कानून के अन्तर्गत केन्द्रीय सरकार या राज्य सरकारों ने 1 अप्रैल, 1973 से 31 मार्च, 1983 तक (वर्ष-वार) और 1 अप्रैल, 1983 से 31 अक्टूबर, 1983 तक (महीनावार) किन-किन फर्मों के विरुद्ध कार्रवाई की और क्या कार्रवाई की ?

खाद्य और नागरिक पूर्ति मन्त्रालय के राज्य मंत्री (श्री भागवत झा आजाद) : (क) और (ख) वनस्पति का उत्पादन देशी तथा आयातित वनस्पति तेलों से किया जाता है। वनस्पति के उत्पादन में जिन तेलों के प्रयोग की अनुमति है उनका उल्लेख समय-समय पर संशोधित वनस्पति तेल उत्पाद (गुणवत्ता के मानक) आदेश, 1975 की पहली अनुसूची के खंड 2 के उप खंड 1 (क) में किया गया है। खाद्य अपमिश्रण निवारण अधिनियम, 1954, परिशिष्ट ख, पैरा क-19 तथा ऊपर उल्लिखित आदेश के तहत जिस तेल का वनस्पति के उत्पादन में प्रयोग करने की अनुमति नहीं है, उस तेल का वनस्पति के